

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1263
ANSWERED ON:12.12.2013
FDI IN POWER SECTOR
Dome Dr. Ram Chandra

Will the Minister of POWER be pleased to state:

- (a) whether the Government has allowed Foreign Direct Investment (FDI) in the power sector;
- (b) if so, the details thereof;
- (c) the details of power projects financed through FDI in the country for which the Government has assured a counter guarantee; and
- (d) the amount of investment involved in such projects, project-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) : FDI upto 100% under the automatic route is permitted in generation (Except Atomic Energy), transmission, distribution and trading of electricity. Government of India on 22.08.2013 notified revised position for FDI Cap for Power Exchanges registered under CERC Regulations, 2010 as 49% (26% FDI + 23% FII) through 'Automatic Route'.

(c) & (d) : No project has been financed through FDI in the country for which Government has assured a Counter Guarantee.